

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.170/00469/2017

DATED THIS THE 8TH DAY OF MARCH, 2018

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI P. K. PRADHAN, MEMBER (A)

C.Chandra Shekar,  
Aged about 60 years,  
Asst. Engineer (Retd),  
#22, 12<sup>th</sup> A Main,  
Muthyala Nagar,  
Bangalore 560054.

... Applicant

(By Advocate Shri Obalappa)

vs.

1. The Union of India,  
Represented by its Secretary,  
Ministry of Information and  
Broadcasting, 'A' Wing,  
Shastry Bhavan,  
New Delhi - 110 001

2. The Chief Executive Officer,  
Prasar Bharati, C Wing,  
Doordarshan Bhavan,  
Mandi House,  
New Delhi - 110 001

3. The Director General,  
All India Radio,  
Akashavani Bhavan,  
Parliament Street,  
New Delhi. 110 001

4. The Director General,  
Doordarshan, Doordarshan Bhavan,  
Copernicus Marg,  
New Delhi - 110 001

5.The Dy. Director General(E),  
All India Radio,  
Super Power Transmitter,  
Yelahanka New Town,  
Bangalore 560064.

6.The Pay & Accounts Officer,  
Min. of I&B, All India Radio,  
Mylapore, Chennai- 600 004. ..Respondents.

(By Shri S. Prakash Shetty..... Sr. Panel Counsel)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. Both Counsel submit that the grievances of the applicant has been settled. Therefore, OA has become infructuous. OA is dismissed as infructuous. No order as to costs.

(PK.PRADHAN)  
MEMBER(A)

(DR. K.B. SURESH)  
MEMBER(J)

bk.